

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

IN THE MATTER OF : Titanium Tantalum Products Ltd

MAIN PETITION NUMBER : TCP/413/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/1389(CHE)/2022 Vs MA/26/2021; MA/26/CHE/2021; Cont.P/2(CHE)/2022 IN MA/26(CHE)/2021

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IA/1389(CHE)/2022 Vs MA/26/2021

MA/26/CHE/2021; Cont.P/2(CHE)/2022 IN MA/26(CHE)/2021

The Applicant is represented by the Ld. Counsel Mr. M.L.Ganesh and the Liquidator is led by the Ld. Senior Counsel Mr. E.Omprakash through video conferencing mode.

IA/1389(CHE)/2022 has been filed by the successful auction purchaser seeking the relief as follows:-

“a. That this Hon'ble Adjudicating Authority may be pleased to direct the second respondent to register the sale certificate if executed by the liquidator in favour of the applicant herein pertaining to the lands situate at Vengaivasal Village, Tambaram Taluk, Chengalpet District, comprised in S.No.85/3B-18 cents, S.No.85/3C-18 cents and S.No.87/5C- 9 cents admeasuring an extent of 45 cents and/or in the alternative, to pass appropriate orders to meet the ends of Justice.”

It was submitted that based upon the directions of this Tribunal, the sale in respect of the subject property was effected by the Liquidator and the Liquidator has issued a letter of intent on 16.02.2022. However, it was submitted that the sale certificate is kept pending since the Registration Department is refusing to register the sale for want of original title deeds, which is not available with the Liquidator.

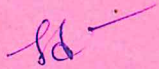
This resistance on the part of the second Respondent viz. Sub-Registrar, Selaiyur, is opposed and contrary to law, since the sale was effected by the Competent Authority i.e. the Liquidator based upon the directions passed by this Tribunal.

Accordingly, the Respondent Registration Department are directed to register the property in terms of the sale certificate to be issued by the Liquidator.

Accordingly, IA/1389(CHE)/2022 is **allowed**.

Cont.P/2(CHE)/2022: - none appears on behalf of the contemnor.

List this Application on **01.06.2023** for further hearing.



(SAMEER KAKAR)
MEMBER (TECHNICAL)



(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT